

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.888/2019

Dated Monday, the 15th day of July, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

Smt.Kokila,

No.7, Sanjeevi Street,

West 'G' Nagar, Avadi,

Chennai 600 054.

...Applicant

By Advocate M/s Ratio Legis

Vs.

1.Union of India rep. By

The General Manager,

Southern Railway,

Park Town, Chennai 600 003.

2.The Senior Divisional Personnel Officer,

Chennai Division, Southern Railway,

NGO Annexe, Park Town,

Chennai 600 033.

...Respondents

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records related to the service to late K.Singaram in the Railway service and the latest representation dated 29.08.2017 accompanied by necessary documents and to direct the respondents to extend the benefit of Family pension to the applicant effective from 12.03.2006 in terms of Rule 75 of the Pension Rules with admissible interest.”

2. When the matter came up for hearing, learned counsel for the applicant would submit that in response to the impugned order dated 08.05.2018 the applicant has made a representation dated 05.12.2018 to the competent authority which is pending as Annexure A-6 and no order is passed till now. She will be satisfied if the representation is considered and orders are passed.

3. In view of the limited submission, the competent authority is directed to consider the applicant's representation dated 05.12.2018 and pass a speaking order as per relevant rules and regulations, within a period of six months from the date of receipt of a copy of this order.

4. The OA is disposed of at the admission stage.

(T.JACOB)
MEMBER (A)
M.T.

15.07.2019

(P.MADHAVAN)
MEMBER (J)